

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:360
ANSWERED ON:16.12.2005
OUTSTANDING DUES OF NTPC
Singh Shri Ganesh

Will the Minister of POWER be pleased to state:

- (a) whether certain State Governments owe dues to the National Thermal Power Corporation;
- (b) if so, the details thereof, State-wise; and
- (c) the steps proposed to be taken by the Government to recover these dues?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI PRIYA RANJAN DASMUNSI)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 360 TO BE ANSWERED IN THE LOK SABHA ON 16.12.2005 REGARDING OUTSTANDING DUES OF NTPC.

(a) : Yes, Sir. State Electricity Boards/State Utilities of Bihar and Jharkhand owe dues to the National Thermal Power Corporation (NTPC). Dues pertaining to Delhi Electric Supply Undertaking (DESU) period are also still to be settled.

(b) : Details of dues payable by the above entities could be classified under two categories, namely, balance of dues upto 30th September, 2001 to be securitized under the Tripartite Agreement (TPA) signed under the scheme for one time settlement of outstanding dues payable by the State Electricity Boards (SEBs) to the Central Public Sector Undertakings (CPSUs) like NTPC, and dues relating to post- securitization period i.e. default in payment after 30th September, 2001. The details are as under:

A: BALANCE OF DUES TO BE SECURITIZED (Dues as on 30th September, 2001)

(Amount in crores)

Sl. No. SEB/Utility Balance amount to be securitized

- | | | |
|----|-----------------------|---------|
| 1. | Bihar SEB | 427.74 |
| 2. | Jharkhand SEB | 337.85 |
| 3. | Delhi (DESU period) # | 1310.83 |

TOTAL - A 2076.42

#Subject to change due to reconciliation.

B: DEFAULT OF CURRENT PAYMENTS.

(Amount in crores)

Sl. No. SEB/Utility Over 90 days dues

- | | | |
|----|-------|------|
| 1. | Bihar | 0.98 |
|----|-------|------|

TOTAL - B 0.98

(c) : The Government of India introduced scheme for one time settlement of State Electricity Boards (SEBs) dues payable to Central Public Sector Undertakings (CPSUs) on 17.04.2002. Under the scheme, the State Governments signed a Tripartite Agreement (TPA) to securitize the dues as on 30.9.2001, the cut off date for securitization. Though the power utilities of Bihar & Jharkhand have settled a part of their dues by way of securitization, some more amount, as shown in the table above, are still to be securitized which got delayed due to non-reconciliation of balance dues arising from the final division of assets and liabilities of un-divided Bihar State Electricity Board. Efforts are on from all sides to get the above amount settled complying with the procedures of Reserve Bank of India for issue of Bonds. The defaulted amount of post- securitization period which is a very small amount is in the process of recovery which will be settled soon.

For settlement of dues of DESU period, discussion is continuing with Government of National Capital Territory of Delhi (GNCTD).